



GOVERNMENT OF JAMMU AND KASHMIR  
**HOME DEPARTMENT**  
Civil Secretariat, Jammu

**Notification,**

**Jammu, the 28<sup>th</sup> Feb, 2018.**

SRO 113 .-Whereas, on 15.03.2017 P/S Anantnag received a docket from SI Manzoor Ali No. 109301/ARP of SOG Hqrs Anantnag to the effect that he alongwith other Nafri of SOG, Anantnag, including CRPF & Army were on Naka duty at Danter Bridge, when one Alto Car bearing registration No. JK22-8682, which was on way towards Achabal Adda Anantnag was stopped by the Naka party in routine manner in which 04 persons were travelling. During search of the vehicle, ninety seven posters of HM outfit and cash worth Rs. 22000/- (Indian Currency) was recovered from them. The contents of the seized posters were found incriminating, in which militants had threatened general public not to participate in the forth coming Lok Saba by-Election. Militants had, also insisted youth to join militancy; and

2. Whereas, in this connection, Case FIR No. 34/2017, U/S 13, 18, 20, 39 of the Unlawful Activities (Prevention) Act, 1967 came to be registered in Police Station, Anantnag; and

3. Whereas, during the course of investigation, the statements of witnesses have been recorded under relevant sections of law and placed on record. The vehicle in question has been seized and later released in favour of the owner under the orders of the Hon'ble Court. Seizure memo of the posters has been prepared and made part of the file; and

4. Whereas, the investigation conducted has substantiated the involvement of the accused persons namely 1. Muzaffar Ahmad Ahanger S/o Nazir Ahmad Ahanger R/o Dachu Nagabal Chitragam 2. Ab. Rafi Bhat S/o Ab.Gani R/o Wadipora Shopian, 3. Muzamil Ahmad Nangroo S/o

Mohammad Yousf Nangroo R/o Badroo Yaripora. 4. Amir Ahmad Parra S/o Ab. Ahad Parra R/o Humhana Nagbal who were the active OGWs of the HM outfit. The accused persons have disclosed that they had met Zakir Rashid Bhat @ Zakir Moosa S/O Ab Rashid Bhat R/o Noorpora Tral who handed over ninety seven (97) election boycott posters to them for pasting the same in the District of Anantnag, Kulgam Shopian, Awantipora and Pulwama on walls, streets, Mosques etc, and in lieu of this Act, Rs. 22000/- were handed over to them. Accordingly the said militant has also been arrayed as accused No.5 in the case; and

5. Whereas, on the basis of statement of witnesses, the seizure memos and other evidence, the Investigating officer has made out a prime facie case u/s 13, 18, 39 ULA(P) Act 1967 against the accused persons 1. Muzaffar Ahmad Ahanger S/o Nazir Ahmad Ahanger R/o Dachu Nagabl Chitragam 2. Ab. Rafi Bhat S/o Ab.Gani R/o Wadipora Shopian, 3. Muzamil Ahmad Nangroo S/o Mohammad Yousf Nangroo R/o Badroo Yaripora. 4. Amir Ahmad Parra S/o Ab. Ahad Parra R/o Humhana Nagbal and offences u/s 13, 18, 20, 39 ULA(P) Act against accused 5. Zakir Rashid Bhat @ Zakir Moosa S/O Ab Rashid Bhat R/o Noorpora Tral. Accused persons figuring from S.No. 1-4 have been arrested in the case who have been bailed out by the Hon'ble Court and the accused No.5 has not been arrested as he is the active militant against whom proceedings u/s 512 Cr.PC have been initiated; and

6. Whereas, the Authorities appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 have independently scrutinized the Case Diary file and all other relevant documents relating to the case and have come to a definite conclusion that this is a fit case for accord of prosecution sanction against the accused persons; and

7. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authorities appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provision of law.

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8. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accord sanction for launching prosecution against the following four accused for the commission of offence punishable under section 13, 18, and 39 of the Unlawful activities (Prevention) Act, 1967 and u/s 13, 18, 20 and 39 against the accused No.5 i.e. Zakir Rashid Bhat @ Zakir Moosa S/o Ab. Rashid Bhat R/o Noorpora, Tral :-

- i. Muzaffar Ahmad Ahanger S/o Nazir Ahmad Ahanger R/o Dachu Nagabl Chitragam
- ii. Ab. Rafi Bhat S/o Ab.Gani R/o Wadipora Shopian.
- iii. Muzamil Ahmad Nangroo S/o Mohammad Yousf Nangroo R/o Badroo Yaripora.
- iv. Amir Ahmad Parra S/o Ab. Ahad Parra R/o Humhana Nagbal

By Order of the Government of Jammu and Kashmir.

**Sd/-**

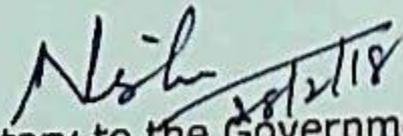
Principal Secretary to the Government  
Home Department

No. Home/Pros/44/2017

Dated: 28.02.2018

Copy to the:-

1. Director General of Police, J&K, Srinagar. This has reference to his letter No. Legal/San-41/S/2017/92382-83 dated 23.12.2017. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs (w.7.s.c.).
3. Pvt. Secretary to Principal Secretary to the Government, Home Department.
4. Stock file

  
Under Secretary to the Government  
Home Department 